

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
WRIT PETITION (CIVIL) NO(s). 417 OF 2012

MANOHAR LAL SHARMA Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(With appln(s) for ex-parte stay,directions,intervention,permission to file additional documents

Date: 28/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Manohar Lal Sharma -
Petitioner-In-Person

For Respondent(s) Mr. Siddharth Luthra, ASG
Mr. A. Prasad, Adv.
Ms. Supriya Juneja, Adv
Mr. Arjun Dewan, Adv. for
Mr. B. Krishna Prasad ,Adv

Mr. S.S. Shamsbery, Adv. for
Mr. R.C. Kohli, Adv.

Mr. Vikramjeet Banerjee, Adv. for
Mr P.S. Sudheer, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Manohar Lal Sharma, the petitioner in person submits that copy of counter-affidavit filed by the Union of India has been received by him on February 25, 2013. He submits that he needs some time to consider the same and file rejoinder-affidavit, if necessary.

Rejoinder-affidavit may be filed by the petitioner within two weeks.

List the matter on March 19, 2013.

|(Pardeep Kumar)
|Court Master

|(Renu Diwan)
|Court Master

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